CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

Petition No. 244/GT/2020

Subject of tariff of Koteshwar Petition for approval

Hydroelectric Project (KHEP) (4x100MW) for the

period 1.4.2019 to 31.3.2024.

Petition No. 245/GT/2020

Subject Petition for revision of tariff of Koteshwar Hydro

Electric Project (KHEP) (4x100MW) for the period

1.4.2014 to 31.3.2019 after truing up exercise.

Petitioner THDC India Limited.

Respondents Punjab State Power Corporation Limited & 15 ors

Date of Hearing 25.1.2022 :

Coram Shri I.S. Jha, Member

Shri Arun Goyal, Member

Shri Pravas Kumar Singh, Member

Parties Present Ms. Anushree Bardhan, Advocate, THDC

Shri Raiesh Sharma, THDC

Shri Mukesh Kumar Verma, THDC

Shri Ajay Vaish, THDC Shri Rakesh Singh, THDC Shri Brijesh Kumar, UPPCL

Shri R.B. Sharma, Advocate, BRPL

Ms. Megha Bajpeyi, BRPL

Shri Mohit Mudgal, Advocate, BYPL Shri Sachin Dubey, Advocate, BYPL Shri Abhishek Srivastava, BYPL

Shri Sameer Singh, BYPL Shri Ravindra Khare, MPPMCL

Record of Proceedings

These Petitions were called out for virtual hearing.

2. During the hearing, the learned counsel for the Petitioner referred to her pleadings and made detailed oral submissions in these matters. She also submitted that



rejoinders have been filed to the replies filed by Respondents UPPCL, MPPMCL and BRPL.

- 3. The learned counsel for BRPL referred to his reply and made detailed oral submissions in the matter.
- 4. The representative of the Respondent MPPMCL submitted that the reply filed by the Respondent may be considered at the time of determination of tariff.
- 5. The learned counsel for Respondent BYPL adopted the submissions made by the Respondent BRPL.
- 6. The Petitioner is directed to submit the following additional information, after serving copy to the Respondents, on or before 21.2.2022, after serving copy to the Respondents:
 - (i) Year-wise detailed justification for the new additional capital expenditure incurred;
 - (ii) Details of approvals for incurring additional capital expenditure over and above the expenditure approved by the Commission;
- 7. Reply shall be filed by the Respondents by 28.2.2022 after serving copy to the Petitioner, who may, file its reply, if any, by 7.3.2022.
- 8. Subject to the above, order in the petitions was reserved.

By order of the Commission

Sd/-(B. Sreekumar) Joint Chief (Law)

